

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency)No. 1448 of 2019

IN THE MATTER OF:

Bank of India & Anr.

.....Appellants

Vs.

Coastal Oil Gas Infrastructure Pvt. Ltd.

.....Respondent

Present :

For Appellant: Mr. V.Seshagiri, Mr. Siddharth Sachar, Advocates

For Respondents: Ms. Rakhi Ray, Advocate

O R D E R

24.02.2020 - It is represented on behalf of the Appellant that the Respondent has served a copy of the reply only today. Also, that the Learned Counsel for the Respondent is permitted to file the reply of the Respondent, before the office of the Registry in course of the day. If any rejoinder is to be filed on behalf of the Appellant, the same can be done before the next hearing date. Registry is directed to list the matter on **17th March, 2020.**

[Justice Venugopal M.]
Member (Judicial)

[V.P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

ss/nn